

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SAMPURNA SUPPLIERS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Sampurna Suppliers Private Limited
2.	Date of incorporation of corporate debtor	22/06/2006
3.	Authority under which corporate debtor is incorporated / Registered	ROC Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB2006PTC110095
5.	Address of the registered office and principal office (if any) of corporate debtor	4, RAM KUMAR RAKHIT LANE, KOLKATA, West Bengal, India, 700007.
6.	Date of closure of Insolvency Resolution Process	4 March 2024
7.	Liquidation commencement date of corporate debtor	5 March 2024
8.	Name and registration number of the insolvency professional acting as liquidator	Sandip Mitra IBBI Registration No. IBBI/IPA-001/IP-P00497/2017-18/10885 (AFA valid up to 20/09/2024)
9.	Address and e-mail of the liquidator, as registered with the Board	53/c, Harish Mukherjee Road, Kolkata-700 025. Email: sasoso@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	53/c, Harish Mukherjee Road, Kolkata-700 025. Email: sandipmitra_2001@hotmail.com
11.	Last date for submission of claims	04-04-2024

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court-II) has ordered the commencement of liquidation of Sampurna Suppliers Private Limited on 5 March 2024.

The stakeholders of Sampurna Suppliers Private Limited are hereby called upon to submit their claims with proof on or before 4 April 2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Submission of false or misleading proof of claims shall attract penalties.



Date: 07-03-2024

Place: Kolkata

Sandip Mitra

Liquidator in the matter of Sampurna Suppliers Private Limited
IBBI Registration No. IBBI/IPA-001/IP-P00497/2017-18/10885 (AFA valid up to 20/09/2024)

